

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
IB-2078/ND/2019**

IN THE MATTER OF:

Smt. Roshita Aneja

...PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.03.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

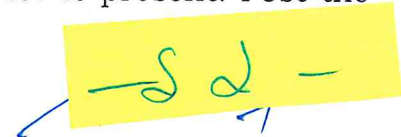
**For the Respondent/ Corporate-debtor :Sh. Satvinder Singh and
Gagandeep Singh, Advs.**

ORDER

No one is present on behalf of the operational creditor at the time of hearing of the matter. Counsel for the corporate debtor is present. Post the matter to 16.03.2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**